

GOVERNMENT OF MAHARASHTRA  
Department of Revenue and Forest, Disaster Management,  
Relief and Rehabilitation, Mantralaya, Mumbai- 400 032  
No: DMU/2020/CR. 92/DisM-1, Dated: 21st April, 2021

ORDER  
Break The Chain

Reference:

1. The Epidemic Diseases Act, 1897.
2. The Disaster Management Act, 2005
3. Revenue and Forest, Disaster Management, Relief and Rehabilitation Department Order No. DMU-2020/C.R.92/DMU-I, dated 2<sup>nd</sup> May 2020, 3<sup>rd</sup> May 2020, 5<sup>th</sup> May 2020, 11<sup>th</sup> May 2020, 15<sup>th</sup> May 2020, 17<sup>th</sup> May 2020, 19<sup>th</sup> May 2020, 21<sup>st</sup> May 2020, 31 May 2020, 4<sup>th</sup> June 2020, 25<sup>th</sup> June 2020, 29<sup>th</sup> June 2020, 6<sup>th</sup> July 2020, 7<sup>th</sup> July 2020, 29<sup>th</sup> July 2020, 4<sup>th</sup> August 2020, 19<sup>th</sup> August 2020, 31<sup>st</sup> August 2020, 30<sup>th</sup> September, 2020 and 14<sup>th</sup> October 2020, 23<sup>rd</sup> October, 2020, 29<sup>th</sup> October, 2020, 3<sup>rd</sup> November, 2020, 14<sup>th</sup> November, 2020, 23<sup>rd</sup> November, 2020, 27<sup>th</sup> November, 2020, 27<sup>th</sup> November, 2020, 21<sup>st</sup> December, 2020, 24<sup>th</sup> December, 2020, 29<sup>th</sup> December, 2020, 14<sup>th</sup> January, 2021, 19<sup>th</sup> January, 2021, 29<sup>th</sup> January, 2021, 24<sup>th</sup> February, 2021, 15<sup>th</sup> March, 2021, 27<sup>th</sup> March, 2021, 4<sup>th</sup> April, 2021, 5<sup>th</sup> April, 2021, 13<sup>th</sup> April, 2021, 20<sup>th</sup> April, 2021 (along with any additions and clarifications thereof)
4. Ministry of Home Affairs (MHA) Order No. 40-3/2020-PM-1 (A) Dated 1<sup>st</sup> May 2020, 11<sup>th</sup> May 2020, 17<sup>th</sup> May 2020, 20<sup>th</sup> May 2020, 30<sup>th</sup> May 2020, 29<sup>th</sup> June 2020, 29<sup>th</sup> July 2020, 29<sup>th</sup> August 2020, 30<sup>th</sup> September 2020 and 27<sup>th</sup> October 2020, 25<sup>th</sup> November, 2020, 28<sup>th</sup> December, 2020, 27<sup>th</sup> January, 2021 and 23<sup>rd</sup> February, 2021

Whereas, in exercise of the powers, conferred under the Disaster Management Act 2005, the undersigned, in his capacity as Chairperson, State Executive Committee has issued an Order dated 30<sup>th</sup> September, 2020 and 14<sup>th</sup> October, 2020 (extended by order dated 29<sup>th</sup> October, 2020, 27<sup>th</sup> November, 2020, 29<sup>th</sup> December, 2020 and 29<sup>th</sup> January, 2021 and 24<sup>th</sup> February, 2021, 15<sup>th</sup> March, 2021, 17<sup>th</sup> March, 2021, 27<sup>th</sup> March, 2021, 4<sup>th</sup> April, 2021, 5<sup>th</sup> April, 2021, 13<sup>th</sup> April, 2021 and 20<sup>th</sup> April) for containment of COVID 19 in the State for the period upto 7 AM on 1<sup>st</sup> May, 2021 and issued revised guidelines by including certain activities from time to time vide above mentioned orders.

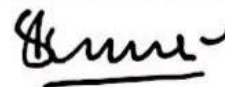


Whereas the State Government is satisfied that the State of Maharashtra is threatened with the spread of COVID-19 virus, and therefore it is imperative to take certain emergency measures to prevent and contain the spread of virus, the Government in exercise of the powers conferred under Section 2 of the Epidemic Diseases Act, 1897, read with all other enabling provisions of The Disaster Management Act, 2005, finds it is expedient to enforce the following measures throughout the State from 8 PM on 22<sup>nd</sup> April, 2021 till 7 AM on 1<sup>st</sup>, May, 2021 to break the chain of transmission.

Now, therefore, in exercise of the powers conferred under Section 2 of the Epidemic Diseases Act, 1897 and the powers, conferred under The Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, hereby issues the following directions, that will remain in force throughout the state of Maharashtra from 8 PM on 22<sup>nd</sup> April, 2021 till 7 AM on 1<sup>st</sup>, May, 2021 –

**a. Office Attendance**

- a. All Government Offices (State, Central, under local authority) to operate only with 15 % attendance except for emergency services directly connected to management of COVID 19 pandemic.
  - i. In the case of Mantralaya and Central Government offices in Mumbai Metropolitan Region, the Head of the Department can decide for higher attendance after seeking permission for the same from the CEO of the Maharashtra State Disaster Management Authority.
  - ii. In case of other government offices, the Head of the Office can decide for higher attendance after seeing permission for the same from local Disaster Management Authority.
- b. For all other offices mentioned under Section 5 of Break the Chain Order dated 13<sup>th</sup> April, 2021, they should function only with 15% of their total attendance or 5 people whichever is more.
- c. For all the office works required for essential services mentioned in Section 2 of Break the Chain Order dated 13<sup>th</sup> April, 2021, should work at lowest required capacity for the same and in no case exceed 50%. Attendance of



personnel actually delivering the essential services on the ground should also be minimised but can be extended up to 100% as per the requirements.

**b. Marriage Ceremony**

The marriage ceremony may be conducted only as a single event in a single hall not extending beyond 2 hours with maximum of total 25 persons attending the same. Any family seen to be flaunting the restraints or not following these in letter and spirit may be fined Rs 50000/-, and any location that is misused or is defaulting in spirit of the restrictions shall be closed till promulgation of Covid 19 as a disaster remains in force.

**c. Private Passenger Transport**

a. Private Passenger transport excluding buses can ply only for emergency or essential services or valid reasons with driver plus 50% of the seating capacity. These are not expected to be inter-district or inter-city and should be confined to the city of residence of the travellers. Inter-district or inter-city travel is allowed only if required for performing an essential service or in case of medical emergencies or attending unavoidable events like funerals or severe sickness of family. Anyone flouting the order in letter or spirit shall be punishable by fine of Rs 10000/-.

b. Private buses can ply with 50% of seating capacity with no standing travellers.

c. Inter-city or inter-district travel by private buses shall be subject to following controls :

i. Bus service operator must restrict the stoppages to maximum two in a city and shall inform local DMA about the same and the schedule. Local DMA may ask to change these if so desired.

ii. At the stoppages where passengers are alighting all passengers shall be stamped on the hand for 14 days home quarantine. This stamping must be done by operator.



- iii. Thermal scanners shall be used and anyone with symptoms shall be moved to corona care centres or to a hospital.
- iv. Local DMA may decide to do the RAT test at the alighting point by appointing one of the authorised labs to give these services. Cost of the test, if so decided shall be borne by the passenger/ service provider.
- v. If any operator is found to be flouting these guidelines, then DMA may levy a fine of 10000/-. Repeated defaults will lead to cancellation of license to operate till end of notification of COVID 19 as a pandemic.
- vi. The local Disaster Management Authority can waive off the rules regarding mandatory stamping for buses arriving from certain origins as per the local conditions.

**d. Public Passenger Transport**

- a. Only the following categories of people will be allowed to use local trains, metro and mono rail services (excepting long distance trains)
  - All Government personnel (State/ Central/ Local), Tickets/ passes to be issued to the above category of personnel on the basis of a Government issued identity card only.
  - All Medical Personnel (Doctors/ paramedics/ lab technicians/ hospital and medical clinic staff etc). Tickets/ passes to be issued on the basis of a identity card issued by the concerned medical organization.
  - Any persons needing medical treatment or specially abled persons and one person accompanying the needy.
- b. State government or local government owned public buses shall ply at 50% of the capacity with no standing passengers.
- c. Inter-city or inter-district travel by long distance trains and buses shall be subject to following controls:



- i. Local Railway officers/ MSRTC officers shall provide all the information that local DMA may require for screening the people travelling by these trains and alighting in their jurisdictions.
  - ii. At the stoppages where passengers are alighting, all passengers shall be stamped on the hand for 14 days home quarantine. Thermal scanners shall be used and anyone with symptoms shall be moved to corona care centres or to a hospital.
  - iii. Local DMA may decide to the RAT test at the alighting point by appointing one of the authorised labs to give these services. Cost of the test, if so decided shall be borne by the passenger.
  - iv. The local Disaster Management Authority can waive off the rules regarding mandatory stamping for buses arriving from certain origins as per the local conditions.
- e. All other conditions other than the ones specified in this order will be in accordance with the Government Order dated 13<sup>th</sup> April, 2021 and additions/ clarifications already issued thereof by the State Government.

BY ORDER AND IN THE NAME OF THE GOVERNOR OF MAHARASHTRA



(SITARAM KUNTE)  
CHIEF SECRETARY  
GOVERNMENT OF MAHARASHTRA